

MEGHALAYA LEGISLATIVE ASSEMBLY

BUDGET SESSION

BULLETIN PART -1

Thursday, the 15th March, 2012

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 1:50 P.M, with a break from 1:15 to 1:45 P.m. due to lack of quorum. The House could not transact again as there was no quorum even after the break. The day was allotted for transaction of Private Members' Business.

1. Questions:

Starred Questions No. 58 to No. 61 were taken up and disposed off.

2. Immediately after Question Hour, Shri Conrad K. Sangma, Leader of Opposition, wanted to know about the status of the demand raised by Shri P.A. Sangma, MLA on 14.3.12, for setting up a House Committee to enquire into the functioning of the PHE Department.

Dr. Mukul Sangma, Chief Minister, said that any allegation has to be verified and supported by documents before any action is initiated. It cannot simply be by perception. But Shri Conrad K. Sangma, Leader of Opposition, said that question is not about facts, but about the failure of the system and the Department.

The Hon'ble Speaker intervened and said that under the Rules of Procedure and Conduct of Business there is provision for setting up Standing Committees to examine the functioning of different Government Departments. Therefore, he said this matter will be taken up in the Rules Committee.

Shri Manas Chaudhuri, MLA said that most of the Starred Questions could not be disposed as too much time is taken by some Questions, and therefore, he requested the Hon'ble Speaker to examine the possibility for relaxation of the Rules and enhance the time of Question Hour. He suggested that perhaps this matter can also be examined by the Rules Committee. The Hon'ble Speaker agreed to refer this matter as well to the Rules Committee.

3. Call Attention Notice:

Shri Pynshngainlang Syiem, MLA called the attention of the Minister in- charge, Forests & Environment under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Mawphor" dated 11.3.12 under the Caption "Ap ka Nan-Palok ban kup ia ka dur kum ka Wahumkhrah" ("Nan-Palok awaits to don the grab of Wahumkhrah").

Shri P. Tynsong, Minister in-charge Forests & Environment replied.

4. Resolutions:

Resolution No. 1:

Shri Paul Lyngdoh, MLA, moved "This House do now resolve the urgency of transferring areas under different Defence Establishments to Civil authorities." Other Members who participated were Shri Ardent M. Basaiawmoit, MLA, Dr. D.D. Lapang, MLA, Shri H.S. Lyngdoh, MLA, Dr. P.W. Khongjee, MLA, Shri Sayeedullah Nongrum, MLA, Shri Ronnie V. Lyngdoh, MLA, Shri Metbah Lyngdoh, MLA, Shri Manas Chaudhuri, MLA and Shri E.C.B. Bamon, MLA. Most of the Members also suggested for setting up a House Committee for taking up this matter with the Central Government.

Dr. Mukul Sangma, Chief Minister replied.

Resolution No. 2:

Shri H.S. Lyngdoh, MLA moved "This House do now resolve that Tespata and the Broom plants be declared as Agricultural Products in the State." But he could not initiate discussion due to lack of quorum.

5. Adjournment:

As there was no Quorum even after the break, the House was adjourned till 10 a.m. on Friday, the 16th March, 2011.

H. Myllemngap

Secretary,

Meghalaya Legislative Assembly.